

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Appellate Jurisdiction)
S.A. No. 692 of 2016

.....

Sarada Rain Mahato & Ors. Appellants

Versus

Smt. Deribala Mahatani & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....

For the Appellants : Mr. Manoj Kr. Dash, Advocate

For the Respondents :

05/Dated: 25/03/2021.

Heard, learned counsel for the appellants.

It appears that defect no. 2 has not been removed as pointed out vide Stamp Reporting dated 09.01.2017.

Defect no. 2 is as follows:-

Defect no.2- Separate sheet is missing at c.c. of decree of appellate court.

Learned counsel for the appellants has submitted that appellants have taken brief with no objection.

Learned counsel for the appellants is directed to file an appropriate application for deletion of their name within a period of 30 days' when physical court starts.

(Kailash Prasad Deo, J.)

R.S.